

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Appeal No. 612/KB/2018

*None
appears*

ORDER

Present: Hon'ble Member (J) Shri M.B Gosavi

No one appeared for the Appellant.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 2nd July, 2018, 10:30 A.M

The Appellant has filed this		Appariva Mercantile Pvt. Ltd. Vs- ROC, WB	
Name of the Company		Appariva Mercantile Pvt. Ltd. Vs- ROC, WB	
Under Section		252(3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Let notice be issued to the Central C...

O R D E R

No one appeared for the Appellant.

The Appellant has filed this Appeal under Section 252(3) of the Companies Act, 2013 for restoration of the name of the Company.

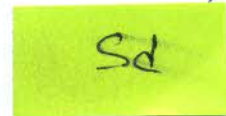
Heard. Admit.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata, the Registrar of Companies, West Bengal and to the concerned Income Tax Authorities with PAN number for filing their detail paragraph wise reply within 30 days from the date of service with a copy in advance to the appellant. Thereafter, rejoinder, if any, may be filed within 15 days.

The Appellant is directed to serve a copy of the Petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata, the Registrar of Companies, West Bengal and to the concerned Income Tax Authorities and file affidavit of service within seven days from today.

For return of notice and for hearing list it on 02-08-2018.

Urgent certified copy of the order be issued to the Appellant, if applied for, upon compliance of all requisite formalities.



(MADAN B GOSAVI)
MEMBER(JUDICIAL)